

18^{1/2} Nos.

PAPERS LAID ON THE TABLE

DELIMITATION COMMISSION'S ORDERS RE STATES OF MAHARASHTRA, PUNJAB, KERALA, HARYANA, WEST BENGAL, MIZORAM, KARNATAKA AND ARUNACHAL PRADESH, AND DELIMITATION OF COUNCIL CONSTITUENCIES OF BIHAR AND BOMBAY.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of Delimitation Act, 1972:—

- (i) S.O. 722(E), published in Gazette of India dated the 22nd December, 1975 making certain corrections in Delimitation Commission's Order No. 30 dated the 7th December, 1974 in respect of the State of Maharashtra.
- (ii) S.O. 728(E) published in Gazette of India dated the 28th December 1975 making certain corrections in the Delimitation Commission's Order No. 41 dated the 24th May, 1975 in respect of the State of Punjab.
- (iii) S.O. 737(E) published in Gazette of India dated the 29th December, 1975 making certain corrections in Delimitation Commission's Order No. 18 dated the 27th July, 1974 in respect of the State of Kerala.
- (iv) S.O. 738(E) published in Gazette of India dated the 31st December, 1975 making certain corrections in Delimitation Commission's Order

No. 28 dated the 2nd December, 1974 in respect of the State of Haryana.

- (v) S.O. 739(E) published in Gazette of India dated the 31st December, 1975 making certain corrections in Delimitation Commission's Order No. 45 dated the 30th June, 1975 in respect of the State of West Bengal.
- (vi) S.O. 740(E) published in Gazette of India dated the 31st December, 1975 making certain corrections in Delimitation Commission's Order No. 33 dated the 8th February, 1975 in respect of the Union Territory of Mizoram.
- (vii) S.O. 3(E) published in Gazette of India dated the 2nd January, 1976 making certain corrections in Delimitation Commission's Order No. 20 dated the 5th August, 1974 in respect of the State of Karnataka. [Placed in Library. See No. LT-101/76].

(2) A copy of Notification No. S.O. 723(E) published in Gazette of India dated the 22nd December, 1975 making certain corrections in Election Commission's Order dated the 5th November, 1975 in respect of the Union Territory of Arunachal Pradesh, under sub-section (8) of section 43C of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-10156/76].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of the People Act, 1950:—

- (i) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1975, published in Notification No. G.S.R. 494(E) in Gazette of India dated the 16th September, 1975.

[Dr. V. A. Seyid Muhammad]

- (ii) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1975, published in Notification No. G.S.R. 589(E) in Gazette of India dated the 27th December, 1975. [Placed in Library. See No. LT-10157/76].

TARIFF COMMISSION REPORT ON PRICE STRUCTURE OF BON (BETA OXY NAPHTHOIC) ACID, 1974 AND GOVERNMENT RESOLUTION THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1974) of the Tariff Commission on the Price Structure of BON (BETA OXY NAPHTHOIC Acid

(ii) Government Resolution No. 19011/4/75-PC.I dated the 14th January, 1976 Notifying Government's decisions on the above Report.

(2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library See No. LT-10158/76].

RULES UNDER MRTP ACT, 1969 NOTIFICATIONS UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table—

(1) A copy of the Monopolies and Restrictive Trade Practices

Commission (Recruitment and Conditions of Service of Director of Investigation) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2785 in Gazette of India dated the 13th December, 1975, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-10159/76].

(2) A copy of Draft Notification No. 15/30/75-IGC (Hindi and English versions) issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding applicability of sections 198, 259, 268, 269, 309, 310, 311, 387 and 388 of the Companies Act, 1956 to Government Companies under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-10160/76].

(3) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1975. (Hindi version) published in Notification No. G.S.R. 936 in Gazette of India dated the 2nd August, 1975.

(ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1975 (Hindi version) published in Notification No. G.S.R. 2531 in Gazette of India dated the 18th October, 1975.

(iii) The Companies (Transfer of Profits to Reserves) Rules, 1975, (Hindi version)